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GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE

PUBLIC NOTICE NO. 35/2004-2009
Dated: 23rd December, 2004

In exercise of powers conferred under paragraph 2.4 of the Foreign Trade Policy, 2004-2009, the Director General of Foreign Trade hereby makes the following amendments in the Handbook of Procedures (Vol. I):-

1. The first sentence of sub-para 6.5.3 stands amended as under:-

“ The exporter shall have the flexibility to fix the price and repay the gold loan within ***180 days*** from the date of export.”

1. The first sentence of sub-para 7.9.5 stands amended as under:-

“ The exporter shall have the flexibility to fix the price and repay the gold loan within ***180 days*** from the date of export”.

This issues in Public interest.

Sd/-
(K. T. Chacko)
Director General of Foreign Trade

(F.No.01/92/180/34/AM05/PC.II)